

IN THE HIGH COURT OF JHARKHAND AT RANCHI

L.P.A. No. 313 of 2019

With

I.A. No. 3834 of 2019

Sanjeet Kumar Singh Appellant

Versus

State of Jharkhand and others Respondents

**CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD**

For the Appellant: Mr. Diwakar Upadhyay, Advocate

For the Respondents: M/s. Devesh Krishna, SC(Mines)-III

Oral Order

06/Dated: 25.06.2020

I.A. No.3834 of 2019

With consent of the parties, hearing of this matter has been done through video conferencing.

This Interlocutory Application has been filed for condoning the delay of 07 days, which has occurred in preferring this appeal.

Heard the parties.

Having regard to the averments made in this application, we are of the view that the appellant was prevented by sufficient cause from preferring the appeal within the period of limitation.

Accordingly, I.A. No. 3834 of 2019 is allowed and delay of 07 days in preferring the appeal is condoned

L.P.A. No. 313 of 2019

As prayed on behalf of the state, put up on 09.07.2020.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)